S. No. 01

(Through Video Conference)

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EP No. 01/2015

Anayat Ali

.....Petitioner (s)

Through: Mr. Jahangir Iqbal Ganai, Sr. Advocate

V/s

Election Commission of India and others

.....Respondent(s)

Through: Mr. S. A Makroo, Advocate for R-1

CORAM: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

Petitioner has challenged the election of respondent No. 5 as a Member of

Jammu and Kashmir Legislative Assembly from Kargil Constituency No. 49. He

has prayed for setting aside of the same with a further declaration, that he be

declared as an elected candidate.

It is submitted that this petition be dismissed as it has become infructuous

with the afflux of time and in view of the changed circumstances, i.e. abrogation of

Article 370 and creation of Jammu and Kashmir as Union Territory besides

Ladakh. Learned counsel for the petitioner also admits the same.

With the dissolution of Jammu and Kashmir Legislative Assembly, the relief

claimed by the petitioner cannot be granted, assuming that the issue of office of

profit is decided either way that will not help the petitioner, so there is no need to

decide the issue. This petition has thus been rendered infructuous and is,

accordingly, dismissed.

(Sindhu Sharma)

Judge

Srinagar 27.04.2020

SUNIL-II

Whether the order is speaking: Whether the order is reportable: Yes Yes/No